

आयकर अपीलीय अधिकरण, राजकोट न्यायपीठ, राजकोट
**IN THE INCOME TAX APPELLATE TRIBUNAL
RAJKOT BENCH, RAJKOT**

(Conducted Through Virtual Court)

**BEFORE SMT.ANNAPURNA GUPTA, ACCOUNTANT MEMBER
AND
SMT.SUCHITRA KAMBLE, JUDICIAL MEMBER**

ITA No.43/RJT/2019

Assessment Year :-

Shree Ghela Somnath Mandir Trust Sompipaliya Village-Ghela Somnath Taluka-Jasdan District-Rajkot. PAN : AAHTS 5727 K	Vs.	CIT (Exemptions) Ahmedabad.
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अपीलार्थी/ (Appellant)		प्रत्यर्थी/(Respondent)
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Assessee by :	Written submissions
Revenue by :	Shri Shramdeep Sinha, Ld.CIT(DR)

सुनवाई की तारीख/**Date of Hearing** : **26/09/2022**

घोषणा की तारीख /**Date of Pronouncement**: **28/09/2022**

आदेश/O R D E R

PER ANNAPURNA GUPTA, ACCOUNTANT MEMBER

Present appeal has been filed by the assessee against order passed by the Id. Commissioner of Income-Tax(Exemptions) Ahmedabad [hereinafter referred to as "Ld.CIT(E) under section 80G(%)of the Income Tax Act, 1961 ("the Act" for short) dated 28.12.2018.

2. At the outset, the Id.counsel authorized representative of the assessee filed an application dated 30.8.2019, seeking withdrawal of the present appeal. The contents of the application read are as under:

"With reference to the above matter we have filed an Appeal before Your Honours as on 27.2.2019 against the order under

section 80G(5) of the Income Tax Act. As we have received the certificate u/s.0G of the Act from the commissioner of income-tax (Exemptions), Ahmedabad, we hereby withdraw the appeal made before your honour.

Kindly cancel the appeal filed before our honour and oblige.

Thanks & regards,

For Ghela Somnath Mandir Trust

Sd/-

(A.D.Vyas)

Authorised representative

3. In view of the above written request of the assessee's representative seeking withdrawal, the appeal of the assessee being ITA No.43/RJT/2019 stands dismissed as withdrawn.

Order pronounced in the Court on 28th September, 2022 at Ahmedabad.

Sd/-

**(SUCHITRA R. KAMBLE)
JUDICIAL MEMBER**

Sd/-

**(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER**

Ahmedabad, dated 28/09/2022